

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1040/91

Date of Order: 4-6-1992

BETWEEN:

~~S. Rama Rao~~

.. Applicant.

A N D

1. Union of India, rep. by
the Secretary, Communications,
Sanchar Bhavan, New Delhi.
2. The Director General,
Telecommunications,
Sanchar Bhavan,
New Delhi.
3. The Chief General Manager,
Telecom, ~~Karnataka Circle,~~
~~Bangalore, Andhra Pradesh; Deccan~~
Karnataka, Hyderabad
4. K. Bhogeswara Rao, ~~P. Narayana, S.D.O (SAK)~~
Assistant Engineer, ~~Charmilla Division; Hyderabad~~
Dy. T.D.E. Hassan, ~~Karnataka.~~
Karnataka.

.. Respondents.

Counsel for the Applicant

.. Mr. D. Madhava Reddy

Counsel for the Respondents

.. Mr. N. R. Devraj

CORAM:

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by

Hon'ble Shri T. Chandrasekhara Reddy, Member (Judl.)).

T. C. Reddy

..2..

Mr. D. Madhava Reddy, Advocate for the applicant

are present. Heard both sides.

2. OA Nos.1599/87, 1125/88, 1673/87, 2141,
2139/88,1597 & 1671/87 had been filed before the C.A.T.,
Principal Bench, New Delhi by the applicants who are
similarly placed in all respects as the applicants in the
present CA, for the very same reliefs the applicants have
prayed for in the present OA. The Principal Bench as per
the Judgement dated 7.6.1991 had allowed all the said
OAs by giving appropriate directions. As against the
said Judgements, the department (Respondents herein) carried
the matter in appeal by filing Special Leave Petitions to
the Supreme Court. The Supreme Court as per its order
dated 6.1.1992 dismissed the S.L.Ps confirming the
Judgements passed by the C.A.T. in the above referred OAs.
So, as could be seen the Judgement of the C.A.T., New Delhi
dated 7.6.1991, passed in the above said OAs had become final
in all respects.

3. When this OA came up for hearing today,
Mr. N.R.Devraj, for the respondents, produced a copy
of the letter addressed to the Chief General Manager,
Telecommunications by the Govt. of India, Min of Communica-
tions, dated 1.5.1992. It will be pertinent to extract
the relevant portion of the letter which is as follows:
"In the light of recent Supreme Court decision upholding
the decision of C.A.T.(Principal Bench), the proposal to
revise the seniority of Telecom. Engineering Service,Gp.'B'
Officers as per para 206 of P&T Manual Vol.IV, as well as
to frame fresh All India Eligibility List of Junior Telecom
Officers for promotion to Telecom. Engineering Services,
Group 'B' in accordance with said para 206, is under
consideration of the Department."

T. C. M.

Copy to:-

1. Secretary, Communications, Union of India, Sanchar Bhavan, New Delhi.
2. The Director General, Telecommunications, Sanchar Bhavan, New Delhi.
3. The Chief General Manager, Telecom, ~~Karnataka Circle, Bangalore. Deep Sanchar Bhavan, Hyderabad~~ ^{Communications; Andhra Pradesh}
4. ~~K. Bhogeswara Rao, Assistant Engineer, Dy. T.D.E. Hassan, Karnataka. P. Narayana, S.D.O (S4x) Chamarajanagar, U.V. Hyderabad~~
5. One copy to Sri. D. Mahdava Reddy, advocate, H.No.9-23, Dilsukhnagar, Hyd.
6. One copy to Sri. N.R. Devaraj, Addl. CGSC, CAT, Hyd.
7. One copy to Hon'ble Mr. T. Chandra Sekhar Reddy, Judicial Member, CAT, Hyd.
8. One spare copy.

Rsm/-

.. 3 ..

In view of the said letter we are of the opinion that the interests of Justice would be met by deciding this OA by giving the very same directions that are given in OA.1599/87 and batch.

4. In the result we direct the respondents C.A.T. on 7.6.1991 in OA.1599/87 and batch to the applicant herein also. The applicant shall be deemed to have been promoted with effect from the date prior to the date of promotion of any person who passed departmental examination subsequent to the applicants and their seniority to be revised in TES Group 'B' cadre. The applicant shall also be entitled to redixation of the pay with effect from the said date. This order shall be implemented within six months from the date of receipt of the order. The application is disposed of with the said directions with no order as to costs.

Chandrasekhar

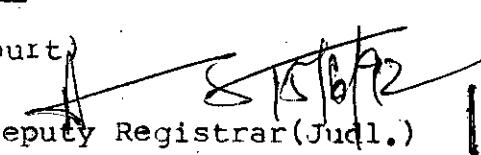
(R.BALASUBRAMANIAN)
Member (Admn.)

T. Chandra Sekhar

(T.CHANDRA SEKHARA REDDY)
Member (Judl.)

Dated: 4th June, 1992

(Dictated in the Open Court)


Deputy Registrar (Judl.)

Contd:...4/-

O.A. 1040/9

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : ✓
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 4/6/1992. ✓

ORDER / JUDGMENT

R.A./C.A./M.A. No.

in
O.A. No. 1040/91 ✓

T.A. No. (W.P. No.)

Admitted and interim directions
issued

Disposed of with directions ✓

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered / Rejected.

No order as to costs.

pvm.

9/15/92

